

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P. (L) No. 2796 of 2012

B.I.T. Mesra Hostel Mess Staff Association and Anr.Petitioners

Versus

The Presiding Officer, Industrial Tribunal, Ranchi and Ors.

..Respondents

.....

CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO

(Through :-Video Conferencing)

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For the Petitioners : Mr. Sumir Prasad, Advocate.

For the Respondents : Mr. Sirijit Choudhary, Advocate

Mr. Rohi Roy, Advocate

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07/09.09.2021 Learned counsel for the petitioners, Mr. Sumir Prasad has submitted that the writ petition has been filed for setting aside the order/Award dated 24.11.2011 passed by learned Industrial Tribunal, Ranchi in Reference Case No.03/2008 whereby the reference under Section 10(1)(d) of the Industrial Disputes Act has been decided negating the claim of the workmen.

Learned counsel for the petitioners, Mr. Sumir Prasad has further submitted that I.A. No.603 of 2020 has been filed along with some documents to show that the workmen were employed under the Birla Institute of Technology Mesra, Ranchi, vide letter issued by Chief Warden and they were subsequently transferred and Annexure No.2 to Annexure No.5 appended with I.A. has already been served to learned counsel, Mr. Rohit Roy on 22nd January, 2020, but no counter-affidavit has been filed to that effect.

Mr. Sirijit Choudhary, learned counsel for the respondents assisted by Mr. Rohit Roy has submitted that two weeks time may be granted to file the counter-affidavit to the said I.A.

Put up this case on 30.09.2021.

Parties are directed to exchange their pleadings.

(Kailash Prasad Deo, J.)